Unstarred Questions

Consultants for drafting draft Model Police Bill, 2015

- 345. SHRI RITABRATA BANERJEE: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government has used certain private companies (consultants) for drafting the Draft Model Police Bill, 2015; and
 - (b) if so, the details of consultants hired and fees paid to each consultant?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) A Committee was constituted in May, 2013 by Ministry of Home Affairs under the chairmanship of Additional Secretary to review the Model Police Act, 2006. No consultancy fee was paid to the Committee members. However, M/s Vidhi Centre for Legal Policy, a private firm, was engaged for vetting of the language of the Model Police Bill prepared by drafting Committee. They were paid ₹ 1.26.000/- as fees.

Modernisation of State Police Force Scheme

- 346. SHRI PARTAP SINGH BAJWA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the salient features of the Modernisation of State Police Force Scheme, including the provisions for the basic infrastructure amenities for women police force;
- (b) whether any State has included proposals to construct separate toilets for women police personnel in police stations in their State Action Plans under the Scheme between the financial years 2014-15 to 2017-18;
- (c) if so, the details thereof, including the total quantum of funds granted therein; and
- (d) the total number of police stations that have a separate toilet for women police personnel, as of December, 2018, the State-wise details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) The Government of India has, on 27.09.2017, approved implementation of the sub-scheme of "Assistance to States for Modernisation of Police", which is the erstwhile scheme of Modernisation of State Police Forces. This

is one of the sub-schemes of umbrella scheme of "Modernisation of Police Forces (MPF)". Salient features of this sub-scheme are given below:-

- Central assistance will continue to be provided to the State Governments for weapons, megacity policing and equipment for Forensics, Information Technology, Communication, Training, etc. However, the scheme has been modified so as to facilitate targeted interventions and 'mobility' and 'construction of police infrastructure including housing' is now allowed in case of Jammu and Kashmir, insurgency affected North Eastern (NE) States and Left Wing Extremism (LWE) affected Districts.
- Three Himalayan States, namely, Jammu and Kashmir, Uttarakhand and Himachal Pradesh and 8 North Eastern States including Sikkim are eligible to receive financial assistance on 90:10 Centre:State sharing basis. The remaining States are eligible for financial assistance on 60:40 Centre: State sharing basis.
- Approved Central outlay is ₹ 7,380 crore for the 3 years' period from 2017-18 to 2019-20.

Under this scheme, State Governments are free to prepare their annual action plan/projects as per their requirement and strategic priorities, which include provisions for basic infrastructure amenities for women police force. Some States like Telangana in 2014-15, Assam in 2014-15, Manipur in 2014-15, Rajasthan in 2016-17, Punjab in 2017-18 etc. have proposed to construct toilets in police stations/barracks in their respective State Action Plan (SAP). Though no State has specifically proposed to construct separate toilets for women personnel during these years, it is assumed that requirement of separate toilets for women personnel have been taken care of by the State Government. The States of Haryana, Rajasthan, Odisha and Punjab have also included provision of mobile toilets in their respective SAP for 2018-19.

(c) and (d) Information is being collected from the State Governments and will be laid on the Table of the House.

Communal riots and Inquiry Commission reports

- 347. SHRI BINOY VISWAM: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that 13 Inquiry Commission reports on communal riots in the country since 1961 is missing from MHA;